

**FORM A- Public Announcement**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF

**USASHI REALSTATES PRIVATE LIMITED (FORMERLY KNOWN AS DREAMPARADISE  
PROPERTIES PRIVATE LIMITED)**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	<b>USASHI REALSTATES PRIVATE LIMITED</b> (FORMERLY KNOWN AS DREAMPARADISE PROPERTIES PRIVATE LIMITED)
2.	Date of incorporation of corporate debtor	1 <sup>st</sup> November, 2013
3.	Authority under which corporate debtor is incorporated / registered	ROC – Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400WB2013PTC198195
5.	Address of the registered office and principal office (if any) of corporate debtor	86 Golaghata Road, Jamuna Appartment, Kolkata, WB 700048
6.	Insolvency commencement date in respect of corporate debtor	6 <sup>th</sup> July, 2023
7.	Estimated date of closure of insolvency resolution process	2 <sup>nd</sup> January, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Arun Kumar Gupta, Regn. No. IBBI/IPA-001/IP-P00013/2016-2017/10037 AFA no. AA1/10037/02/200224/105495 AFA valid till 20.2.2024
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: P-15 Bentinck Street, 3rd Floor Kolkata – 700001 Email: <a href="mailto:guptaarunkumar2001@yahoo.com">guptaarunkumar2001@yahoo.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: P-15 Bentinck Street, 3rd Floor Kolkata – 700001 Process Email id: <a href="mailto:usashirealstates.ibc@gmail.com">usashirealstates.ibc@gmail.com</a>
11.	Last date for submission of claims	20 <sup>th</sup> July, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Allottees under Real Estate Project
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Allottees under Real Estate Project 1. Mr. Abhit Kumar Singh IBBI Reg. No. IBBI/IPA-001/IP-P-02380/2021-2022/13564 Email: <a href="mailto:abhit1981@hotmail.com">abhit1981@hotmail.com</a> 2. Mr. Nitin Daga IBBI Reg. No. IBBI/IPA-001/IP-P-02213/2020-2021/13405 Email: <a href="mailto:daga.nitin.cs@gmail.com">daga.nitin.cs@gmail.com</a> 3. Mr. Sanjay Khandelwal IBBI Reg. No. IBBI/IPA-001/IP-P-01714/2019 -2020/12754 Email: <a href="mailto:sanjay.pfs@gmail.com">sanjay.pfs@gmail.com</a>

14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>
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Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **USASHI REALSTATES PRIVATE LIMITED** on 6.7.2023 vide NCLT order under C.P. (IB)/324(KB)2022.

The creditors of **USASHI REALSTATES PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 20.7.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class **Allottees under Real Estate Project** in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of Interim Resolution Professional  
Date and Place

: Arun Kumar Gupta  
: 8.7.2023, Kolkata

## MONSOON DEFICIT LARGE IN KEY STATES

## Kharif sowing lags, paddy &amp; pulses down a quarter

SANDIP DAS  
New Delhi, July 7

DESPITE MONSOON BEING in active mode in the last fortnight, overall sowing of kharif crops — paddy, pulses, oilseeds and cotton — trailed year ago level on Friday, according to the agriculture ministry.

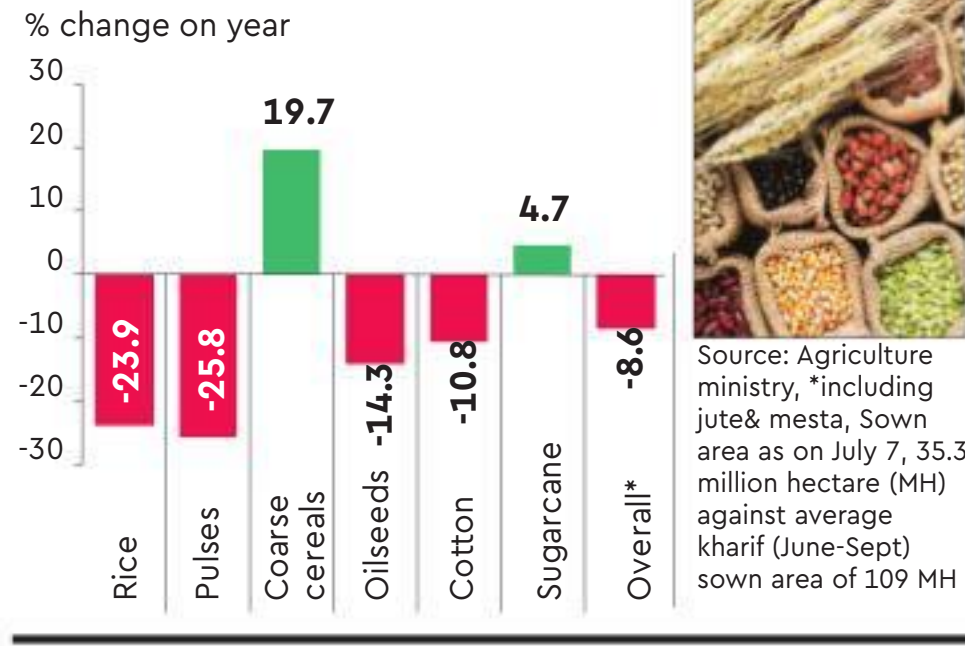
So far, 35.3 million hectare (MH) has been covered under the kharif crops, a decline of 8.6% on year.

Ministry officials said that total area sown till Friday is around 33% of total normal kharif sown area of 109 MH. "Gap in sowing activities is likely to be covered in the next two weeks, as deficiency in monsoon rain, after a late onset, has been largely bridged," the official said.

Meanwhile, according to the India Meteorological Department (IMD), the rainfall deficiency declined to just 3% or normal level on Friday from over 40% a fortnight ago.

So far sowing of rice, pulses such as tur, urad and moong and oilseeds including groundnut and sunflower

## KHARIF SOWING SLOW



have declined by 23.9%, 25.8% and 14.3% respectively on year so far. The sowing of cotton, a cash crop, is around 10.8% less than a year ago.

However, sowing of coarse cereals such as maize, bajra and ragi and sugarcane have been up 19.7% and 4.6% on year respectively.

Key paddy growing states — Jharkhand (-37%), Odisha (-25%), West Bengal (-11%), Bihar (-26%) and Telangana (-36%) are still reporting deficient rainfall.

IMD last week predicted 'normal' rainfall for the month of July, when around 40% of the monsoon precipitation typically occurs. Especially widespread in several parts of Maharashtra, Karnataka and Madhya Pradesh in the last couple of days would boost area under tur, moong, urad soybean and sunflower.

IMD on Friday predicted enhanced rainfall activity over Gujarat till Sunday and along the foothills of Himalayas and adjoining

plains during July 9-12. It has predicted rainfall to continue over Central India till July 9. Officials said normal rainfall predicted in July would boost kharif sowing. July rainfall, which has a share of more than 40% total precipitation in the monsoon season (June-Sept) is likely to be in the upper side of the "normal" range (94-106%) of the LPA, IMD had stated.

The monsoon, after a delayed onset over Kerala coast in four years, has been in the "active" mode since the last two weeks. It covered the entire country on July 2, six days ahead of the normal date. Last month, the government had hiked the minimum support prices (MSP) of the key kharif crops for 2023-24 season (July-June) by 6-10.4%, the highest increase since 2018-19. The MSP for paddy, the key kharif crop, is fixed at ₹2,183/quintal, up 7% on year.

India's foodgrain production rose by 5% on year to a new record of 330.5 MT for the 2022-23 crop year, according to the agriculture ministry.

## Indus treaty: Hague court rejects India's objections

REUTERS  
Amsterdam/ New Delhi, July 6

THE PERMANENT COURT of Arbitration (PCA) in the Hague rejected on Thursday India's objections to a Pakistan-initiated procedure over water use in the Indus River basin, reopening a procedure that had been blocked for many years.

India called the arbitration proceeding illegal as a neutral expert was also looking at the issue and the World Bank-brokered treaty prohibits parallel proceedings.

The South Asian neighbours have been arguing over hydroelectric projects on the shared Indus River and its tributaries for decades, with Pakistan complaining that India's planned hydropower dams in upstream areas will cut flows on the river which feeds 80% of its irrigated agriculture. To resolve the dispute, Pakistan sought resolution through PCA arbitration proceedings in 2016, prompting India to request that the World Bank appoint a neutral expert under the terms of the treaty. India has boycotted The Hague court proceedings and questioned the competence of the court. "In a unanimous decision, which is binding on the Parties and without appeal, the Court rejected each of the objections raised by India and determined that the Court is competent to consider and determine the disputes set forth in Pakistan's Request for Arbitration," the court said in a statement.

## Eveready gains market share in batteries segment

MITHUN DASGUPTA  
Kolkata, July 7

AMID OVERALL MUTED demand conditions, dry cell battery major Eveready Industries was able to beat the trends and gained market share in the batteries segment last fiscal.

"The market share position of the major players remained largely unaltered during the year under review, with your company's share being estimated around 53.4%, representative of 50 bps (year-on-year) improvement," Eveready said in its annual report for 2022-23.

The company, which is a market leader in the dry cell battery market, said the dry cell battery industry witnessed a marginal volume decline during the last financial year, as post pandemic, the operation of battery-powered devices witnessed a commensurate normalisation, resulting in a correction in the usage of batteries. In continuation of the trend of premiumisation, the battery industry evidenced a slight saliency towards alkaline batteries.

The building inflation in the system continued to weigh down on restoration of consumption trends. While this had a marginal impact on the demand for carbon zinc batteries, the overall demand remained muted. "However, your company could beat trends and grew both in volume and value terms. As a result, your company gained

The dry cell battery industry witnessed a marginal volume decline during the last financial year

market share in the batteries business segment. As has been the trend, the product mix continued to witness shift between various types of batteries, although tending towards higher realisation," the company informed.

The Indian market for dry cell batteries, comprising of carbon zinc and alkaline segments, has been estimated at ₹2800 crore in retail value.

Eveready's share of the battery-operated flashlight market was maintained at around 55% during FY23. The company said it had made an impactful entry into the rechargeable flashlights segment towards the later part of the last financial year, effect of which would be seen more fully in the forthcoming period.

There was a 13.1% rev-

enue growth in the battery segment while the flashlight segment revenue remained somewhat flat. The battery and flashlight segments had Ebitda of ₹97.09 crore and ₹22.20 crore, respectively, which was lower than that of the previous year.

Despite the healthy turnover growth in the battery segment, cost of key materials still remained higher in comparison to the previous year, the company said.

"We have done most of the heavy lifting in our transformative journey during the year. Looking ahead, I am confident that our initiatives will yield substantial returns."

While I anticipate short-term challenges as we continue to execute our transformation initiatives, we remain steadfast in our commitment to delivering sustainable, long-term growth and creating value for our shareholders. We have the right tools and strategies in place to meet this commitment," said Suvamoy Saha, the managing director.

## Indian Oil to raise ₹22,000 crore via rights issue

## Indian Oil

Intra-day on BSE (₹), July 7

REUTERS  
Bengaluru, July 6

INDIAN OIL (IOC) will raise up to ₹22,000 crore (\$2.66 billion) through a rights issue of shares, the state-owned refiner said on Friday.

Last month, it was reported that the government had kicked off its plan to fund energy transition projects of three big state refiners — IOC, Bharat Petroleum (BPCL) and Hindustan Petroleum (HPCL) — in exchange for equity.

IOC, the country's top refiner, has not specified which projects the newly raised funds would target. It said it would give details on the rights issue,

including the price and timing, after a board approval.

Last week, BPCL had said it would raise \$2.19 billion through a rights issue to help meet its "energy transition, net-zero and energy security objectives". HPCL has not yet announced any plans to raise funds. The government is seeking a preferential allotment of shares from HPCL, Reuters had reported.

Indian Oil also approved the formation of a joint venture for battery-swapping business as a private limited company with 50:50 collaboration between itself and Sun Mobility Singapore, with IOC's equity investment of ₹1,800 crore.

## K'taka to spend ₹52k cr a year on poll guarantees

EXPRESS NEWS SERVICE  
Bengaluru, July 7

KARNATAKA CHIEF MINISTER Siddaramaiah on Friday presented a budget of ₹3.27 trillion, of which ₹52,000 crore will be spent to fulfil the five pre-poll guarantees of the Congress. Siddaramaiah has hiked excise tax by 20% and revised guidance values of properties and raised revenue collection targets for the commercial tax, transport, and mines and geology departments.

"Through our five guarantees, in a year, approximately ₹52,000 crore will be spent and it is expected to reach about 13 million families. This means we will be providing on an average additional financial assistance of ₹4,000 to ₹5,000 monthly to each household, which is about ₹48,000 to ₹60,000 every year. This is done with the objective of providing a universal basic income for our citizens. This is the first such initiative in the entire country," he said.

He said the Gruha Lakshmi scheme, which promises ₹2,000 for every woman head of the family, will cost ₹30,000 crore. While announcing ₹10,000 crore for Anna Bhagya scheme, he lashed out at the Centre for "playing politics and stealing food from the poor". Shakti, the free bus travel scheme for women and transgender people, will cost ₹4,000 crore annually.



Karnataka chief minister Siddaramaiah on Friday

**EAST COAST RAILWAY**  
e-Tender Notice No.: eTender CPMGSUBBS2023004, Dtd. 21.06.2023  
Name of Work: CONSTRUCTION OF RUB/ROAD UNDER BRIDGE UNDER EXISTING RAIL LINE AT SIDING NO. 9 & 10 OF BALARAM OCP AT TALCHER OF MCL BY EAST COAST RAILWAY ON DEPOSIT BASIS  
Approx. Cost of the Work: ₹110.63 Lakhs.  
EMD: ₹7.05,300/-  
Completion Period: 09(Nine) Months  
Tender closing Date and Time: At 1200hrs. on 24.07.2023  
No manual offers sent by Post/ courier/ Fax or in person shall be accepted against such e-tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration.  
Complete information including e-tender documents of the above e-tender is available in website: <http://www.ireps.gov.in>. The prospective bidders are advised to revisit the website five days before the date of closing of tender to note any changes/corrigenda issued for this tender. The bidders/bidders must have Class-III Digital Signature Certificate and must be registered on IREPS portal. Only registered tenderer/bidder can participate on e-tendering.  
The bidders should read all instructions to the bidders carefully and ensure compliance of all instructions including check lists, para 3.1 (additional check-list) of Tender form (Second sheet) Annexure-I of chapter 2 of Tender documents, submission of Annexure-B duly verified and signed by Chartered Accountant.  
PR-39/CG/23-24 CPM/GSU/HUBANESWAR

**Form No. URC-2**  
Advertisement giving notice about registration under Part I of Chapter XXI (Pursuant to section 374(b) of the companies Act, 2013 and rule 4(1) of the companies (Amendment) Regulations, 2014)  
1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application has been made to the Registrar at Ganesh Complex, NH-6 Bombay Road, Raghudevapur, Howrah-711322 that M/s Pujya Infrabuild LLP, a LLP as per registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares  
2. The principal objects of the company are as follows:  
To carry on business as dealers, resellers, house and estate agents, auctioneers, lessors, builders, developers, experts, advisers, surveyors, planners, furnishers, designers in real estate, immovable and movable properties and for that purpose, acquire, hold mortgage, take on lease, exchange or otherwise acquire, improve, manage, survey, develop, sell, deal, dispose off, turn to account or otherwise deal, prepare, layouts, prepare building sites, and to construct, reconstruct, repair, remodel, pull down, alter, improve, decorate, furnish and maintain, immovable and movable properties other properties, lands, flats, mansions, dwelling houses, shops, offices, markets, commercial complex, theatre, clubs, factories, workshops and other fixtures.  
3. A copy of the draft memorandum and articles of association of the proposed company i.e. Pujya Infrabuild Private Limited may be inspected at the office at Ganesh Complex, NH-6 Bombay Road, Raghudevapur, Howrah-711322.  
4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), ICA, Plot No. 67, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin code- 122050, within twenty one days from the date of publication of this notice, with a copy to the company at its registered office.  
Dated this 8th day of July 2023  
Name(s) of Applicant  
Vikash Kumar Bajoria

**Indian Bank** Appendix IV, (Rule 8 (1))  
**POSSESSION NOTICE**  
(for immovable property)  
Zonal Office, Kolkata North; 371 & 378 G.D. Block, 2nd Floor, Salt Lake, Sector-III, Kolkata - 700106  
Bally Branch

Whereas the undersigned being the Authorised Officer of the Indian Bank under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under Section 13(12) read with rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 13.04.2023 Calling upon the borrower / guarantor / mortgagor / M/s Colour Concern, Prop. Jayanta Das 2, Babu Ghar Road, P.O & P.S. — Uttarpara, Dist Hooghly, Pin-712258 Sri, Jayanta Das S/o Sri Tarapada Das, 313/2, T N Mukherjee Road, PO Makha, PS-Uttarpara, Dist Hooghly, Pin 712247 And 154, G T Road, Uttarpara Kotrung (M), Serampur, Uttarpara, Hooghly-712258 and Smt Ketaki Das w/o Sri Jayanta Das, 313/2, T N Mukherjee Road, PO Makha, PS-Uttarpara, Dist Hooghly, Pin 712247 And 154, G T Road, Uttarpara Kotrung (M), Serampur, Uttarpara, Hooghly-712258 with our Bally Branch to repay the amount mentioned in the notice being Rs.4520083.00 (Forty Five Lakhs Twenty Thousand Eighty Three rupees Only) as on 11.04.2023 alongwith interest and other charges thereon within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under Section 13 (4) of the said Act read with rule 8 and 9 of the said rules on this 4th day of July of the year 2023.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Indian Bank for an amount of Rs.45,20,083.00 (Forty Five Lakhs Twenty Thousand Eighty Three rupees Only) as on 11.04.2023 and interest and other charges thereon.

"We draw attention to the provisions of Section 13(8) of the SARFAESI Act and the Rules framed there under which deals with your rights of redemption over the securities"

**Description of the Immovable property:**  
Mortgaged assets: All that piece and parcel of land and building thereon situated at Mouza Makha, R S Dag no. 139, Khatian no. 349, J.N. 11, P.S Uttarpara, Touzi no. 182 LR Khatian no. 7371 & LR Dag no. 150 measuring more or less 0.05 satak District Hooghly presently holding no 313/2 T N Mukherjee Road, Uttarpara Kotrung Municipality, Hooghly 712247 & butted and bounded by :- North :- By land of Prasanta Kumar Das, South :- By PWD Road, East :- By land of Gopal Mondal Das, West :- By Land & building of Ganga Moni Naskar  
Deed no. : 17545 of 1982  
Authorised Officer  
Indian Bank

**FORM A- Public Announcement**  
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]  
FOR THE ATTENTION OF THE CREDITORS OF USASHI REALSTATES PRIVATE LIMITED (FORMERLY KNOWN AS DREAMPARADISE PROPERTIES PRIVATE LIMITED)

1. Name of corporate debtor	USASHI REALSTATES PRIVATE LIMITED (formerly known as Dreamparadise Properties Private Limited)
2. Date of incorporation of corporate debtor	1st November, 2013
3. Authority under which corporate debtor is incorporated/ registered	ROC - Kolkata
4. Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U45400WB2013PTC198195
5. Address of the registered office and principal office (if any) of corporate debtor	86, Golaghatia Road, Jamuna Apartment, Kolkata - 700048, WB
6. Insolvency commencement date in respect of corporate debtor	6th July, 2023
7. Estimated date of closure of insolvency resolution process	2nd January, 2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Arun Kumar Gupta, Regn. No. IBBIPA-001/IP-P00013/2016-2017/10037 AFA no.AA1/10037/02/200224/105495 AFA valid till 20.2.2024
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: P-15 Bentinck Street, 3rd Floor Kolkata - 700001 Email: guptaarunkumar2001@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: P-15 Bentinck Street, 3rd Floor Kolkata - 700001 Process Email id: usashirealstates.ibr@gmail.com
11. Last date for submission of claims	20th July, 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Allottees under Real Estate Project
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Allottees under Real Estate Project 1. Mr. Abhit Kumar Singh IBBI Reg. No. IBBIPA-001/IP-P02380/2021-2022/13564 Email: abhit1981@hotmail.com 2. Mr. Nitin Daga IBBI Reg. No. IBBIPA-001/IP-P-02213/2020-2021/13405 Email: daga.nitin.cs@gmail.com 3. Mr. Sanjay Khandevid IBBI Reg. No. IBBIPA-001/IP-P-01714/2019 -2020/12754 Email: sanjay.pis@gmail.com
14 (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of USASHI REALSTATES PRIVATE LIMITED on 6.7.2023 vide NCLT order under C.P. (IB)324(KB)/2022. The creditors of USASHI REALSTATES PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 20.7.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class Allottees under Real Estate Project in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Arun Kumar Gupta  
Date and Place : 08-07-2023, Kolkata

## Govt to engage with top retailers on toy sourcing

MUKESH JAGOTA  
New Delhi, July 7

THE GOVERNMENT WILL engage with top global manufacturers and retailers on Saturday to discuss ways to make India a sourcing destination for toys. The discussions will be chaired by secretary in the department for promotion of industry and internal trade (DPIIT) Rajesh Kumar Singh and include representatives from Hamleys, Walmart, Ikea, Lego, Hasbro, Spinmaster, ILC, Lulu, Simba Dixie and Sanrio.

Indian manufacturers who will be the part of the discussion include Microplastic, Aequs, Funskool, Playgroup, Dreamplast, OK Play, Universal, and Play Shifu. "The discussions will focus on establishing India as a preferred sourcing destination," an official who did not wish to be named said. The recent policy steps that have been taken to support local manufacturing of toys, like quality control order that have established international level quality benchmarks for local manufacturing, will be highlighted at the meeting along with manufacturing capabilities, skilled workforce and technological advance-



Toy exports have increased by 61% to \$326.6 million in 2022 from \$202 million in 2019. India exports toys to 100 countries

ments made in the recent years. "The roundtable aims to encourage international companies to explore strategic collaborations and sourcing opportunities with Indian manufacturers," the official said.

The government is also working on a plan to include the toy industry in its ₹1.97 trillion flagship manufacturing sector stimulus programme production-linked incentive scheme.

Apart from the quality control order of 2021, to curb imports and support the manu-

facturing of toys, the government had increased basic custom duty to 6% from 22% in 2020-21. In the Budget for 2023-24 this was further raised to 70%. "These measures have created a conducive environment for sourcing and manufacturing in India, offering attractive incentives, subsidies, and streamlined processes," the official said.

The quality control order and higher import duties has led to a decrease in imports of toys and allied items into India to \$421.35 million in FY23 from \$592.17 million in 2019-20 even though during this period overall imports saw a substantial growth. While toy imports have been checked, the government's support and creation of an enabling environment has led to a big increase in exports. Toy exports have increased by 61% to \$326.6 million in 2022 from \$202 million in 2019. India exports toys to 100 countries and major markets are USA, UK, Germany and Canada.

To promote India as a sourcing destination, the Toy Association of India is organising a four-day business exhibition from Saturday at New Delhi's Pragati Maidan.

